

RAO : The question of students' participation in the affairs of the Universities has been under consideration of the University Grants Commission and the Government of India for some time. The Conference of Vice-Chancellors held in April 1969, had recommended that as the question of students' participation in University/College statutory bodies was related to the larger question of University/College governance, it should be referred to the Working Group to be set up by the University Grants Commission to consider the governance of Universities and colleges and allied matters.

In pursuance of the recommendation of the Conference of Vice-Chancellors, the University Grants Commission set up a Committee under the chairmanship of Dr. P. B. Gajendragadkar to consider issues relating to governance of Universities and Colleges. The Committee is *inter alia* considering students' participation in the University/College affairs. The Committee invited the views of the State Governments, Vice-Chancellors, teachers, etc. Members of the Committee visited the Universities of Delhi, Patna and Osmania also and met teachers, students, and some Members of Parliament and others interested in the problem. The Committee is expected to submit its report shortly. The Government will take further action in this regard in the light of the recommendations of the Committee.

I may add that in February 1969, Shri Madhu Limaye, M. P., had introduced the Central Universities (Students' Participation) Bill in the Lok Sabha. The purpose of the Bill is to put the students' unions in the Central Universities on a statutory footing and to provide for their managing committees, powers, etc. The Bill also seeks to provide that the Court, the Academic Council and such other University bodies as may be specified by the Court, shall consist of such number of representatives of students' union as may be specified by the Statutes of the University. The Motion for circulation of Shri Madhu Limaye's Bill for eliciting opinion by arch 2, 1970, was adopted on April 3, 1969. A report of the opinions received on the Bill has been presented to the Lok Sabha.

I would like to assure the House that I shall give high priority to the consideration

of the question of student participation in the affairs of the Central Universities in the light of the recommendations that the U. G. C. may make after considering the Report of the Gajendragadkar Committee on Governance of Universities.

SHRI S. M. BANERJEE (Kanpur) : In that statement we thought the hon. Minister would say something about the Ordinance issued by the Chief Minister of U. P.

We have been waiting so patiently. (Interruption)

MR. SPEAKER : I do not allow any question to be put on the statement.

श्री जनेश्वर मिश्र (फूलपुर) : हमने प्रोसीजर पढ़ लिया है, उसमें यही है कि बयान के बारे में हम सवाल नहीं पूछ सकते हैं। हम सवाल नहीं पूछ रहे हैं लेकिन हमारा प्वाइंट आफ आर्डर तो सुन लें। एक तरफ विश्व-विद्यालय में विद्यार्थियों को ये हिस्सा देंगे और दूसरी तरफ उनके संघ मारे जायेंगे—इसपर भी कुछ कहना चाहिए।

MR. SPEAKER : Dr. Rao to make another statement.

12.51 hrs.

#### STATEMENT RE : POSTPONEMENT OF EXAMINATIONS IN BANARAS HINDU UNIVERSITY

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : According to telephonic information obtained from the Banaras Hindu University, the University has suspended all its classes for three days from August 19 to August 21, 1970. The office of the University will also remain closed today. Examinations for B. A., M. A. and Technology courses scheduled to commence from August 25 have been postponed and will now be held from August 31, 1970.

The University has taken this step to save students from inconvenience in coming

[Shri V. K. R. V. Rao]

to the University from the city due to the possibility of disturbed conditions therein.

Life in the University is reported to be normal.

12.51½ hrs.

ELECTION TO COMMITTEE  
COFFEE BOARD

THE MINISTER OF FOREIGN TRADE (SHRI L. N. MISHRA) : Sir, on behalf of Chowdhary Ram Sewak, I move the following :

"That in pursuance of sub-section (2) (b) of Section 4 of the Coffee Act, 1942, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board for the next term commencing from the date of election, subject to the other provisions of the said act."

MR. SPEAKER : The question is :

"That in pursuance of sub-section (2) (b) of Section 4 of the Coffee Act, 1942, the members of this House do proceed to elect in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board for the next term commencing from the date of election, subject to the other provisions of the said Act."

*The motion was adopted.*

12.52 hrs.

WEST BENGAL BUDGET, 1970-71,  
DEMANDS\* FOR GRANTS, AND  
STATUTORY RESOLUTION RE.  
PROCLAMATION IN RELATION  
TO WEST BENGAL

MR. SPEAKER : The House will now take up item 10, namely, General Discussion on the Revised Budget for West Bengal, 1970-71, item 11, namely, Discussion and

Voting on the Demands for Grants in respect of the Revised Budget for West Bengal, and item 12, namely, Statutory Resolution for approval of the continuance of the Proclamation in relation to West Bengal.

Six hours have been allotted for the combined discussion on these three items.

The Demands are before the House.

Hon. Members present in the House who are desirous of moving their cut motions may send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move. They will be treated as moved.

Now, there are hardly 10 minutes left ; they may send the slips up to 2.30.

Now, Shri Ram Niwas Mirdha.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) : Sir, with your permission,—

SHRI SRINIBAS MISRA (Cuttack) : Sir, I rise to a point of order.

MR. SPEAKER : It cannot be raised now.

SHRI SRINIBAS MISRA : Could we give a go-by to the rules framed under the Constitution ? The question is this. Please look at the Order Paper of the day. The Order Paper says, "General Discussion on the Revised Budget....." and secondly, "Demands for Grants". It is for the President to sanction it under article 357(1) (c)—

MR. SPEAKER : Let the Minister move it, and then you can raise the point.

SHRI SRINIBAS MISRA : How can we discuss it ? Whatever is in the agenda cannot come before the House now. How can he move it ?

MR. SPEAKER : It has to be moved first. (*Interruption*) Let there be something before the House.

\*Moved with the recommendation of the President.